

Title: Moved the motion for consideration of the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1998. Motion for Consideration - adopted

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Sir, I beg to move:

"That the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982 be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982 be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. SPEAKER : The question is :

"That Clause 1, The Enacting Formula and the Long Title

Stand Part of the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI L.K. ADVANI: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.
